NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P No. 58/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: M/s. Nival Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No.

1. Rajent shot Advocate Laget shel

Common Order TCSP No.56/230-232/NCLT/MB/MAH/2017 TCSP No.57/230-232/NCLT/MB/MAH/2017 TCSP No.58/230-232/NCLT/MB/MAH/2017

For there being many complications in the Company Petition Scheme sought by the Petitioner Counsel herein and looking at the submissions made by the Dy. ROC office, Mumbai, this Bench hereby posts this matter for the submissions of the Counsel over the objections raised by the Dy. ROC, Mumbai, within two weeks.

List this matter for hearing on 23.3.2017.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-

V. NALLASENAPATHY Member (Technical)